

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 317**  
IA-448/2024  
**IN**  
**IB-660/PB/2023**

**IN THE MATTER OF:**

Indian Bank ..... Petitioner/Applicant  
Vs.  
Ms. Kiran Qureshi ..... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**  
**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the RP : Ms.Shagun Bharti, Adv., Mr. Roshan Lal Jain RP in person

**ORDER**

**IA-448/2024**

This application has been filed by the Resolution Professional seeking to take on record the report submitted under Section 99 of the Code.

Ld. Counsel appearing for the Resolution Professional shall serve a copy of the report to Ld. Counsel appearing for the Personal Guarantor as well as Ld. Counsel appearing for the Financial Creditor, by tomorrow.

Objections, if any, shall be filed within one week.

List the matter **on 01.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**